ASSEMBLY BUSINESS LISTED FOR 20.03.2022 UN-STARRED QUESTION NO. 113

From

The Additional Chief Secretary to Govt. Haryana, Home Department.

To

The Secretary,

Haryana Vidhan Sabha,

Vidhan Sabha Secretariat, Chandigarh.

Memo No. 13/2/2023-3HC

Dated 18.03.2023

Subject:- Reply of Un-starred Question No. 113 - Investigation of Liquor Scam asked by Chaudhary Abhay Singh Chautala (Ellenabad).

Reference on the subject noted above.

2. The reply of Un-Starred Question No. 113 - Investigation of Liquor Scam asked by Chaudhary Abhay Singh Chautala, Ellenabad (10 copies both in English and Hindi) is hereby enclosed. It is for your kind information and necessary action please.

This issue with the approval of competent authority.

Superintendent Home Confidential for Additional Chief Secretary to Govt. Haryana, Home Department.

Endst. No. 13/2/2023-3HC

the Dated 18.03.2023

A copy alongwith reply of Un-Starred Question No. 113 - Investigation of Liquor Scam asked by Chaudhary Abhay Singh Chautala, Ellenabad (indicated against each) is forwarded to the following for information and necessary action please:-

1.	Hon, ble Chief Minister, Haryana	(One copy).
	Hon'ble Deputy Chief Minister, Haryana	(One copy).
	Hon, ble Home Minister, Haryana	(One copy).
4.	Hon'ble Parliamentary Affairs Minister	(One copy).
5.	Chief Secretary to Government, Haryana	(One copy).
	Chief Principal Secretary to Chief Minister	(One copy).
	Additional Chief Secretary to Govt. Haryana, Home Department	nt (One copy).
		(Two copies).
	Director General of Police, Haryana, Panchkula	(One copy).
	Chief Minister's Secretariat	(Fifteen copies).
11.	Chief Secretary to Govt. Haryana	(in Political Branch) (Six copies).

Superintendent Home Confidential for Additional Chief Secretary to Govt. Haryana, Home Department.

Subject: Reply of Un-Starred Question No. 113 - Investigation of Liquor Scam asked by Chaudhary Abhay Singh Chautala (Ellenabad).

The Un-starred Question No. 113 regarding Investigation of Liquor Scam asked by Chaudhary Abhay Singh Chautala (Ellenabad) has been downloaded from NeVa Portal. Hon'ble MLA has asked following question:

- a) Whether it is a fact that the special investigation team has been constituted by the Government to investigate the Liquor scam in the year 2020, if so, the details of the said report; and
- b) Whether any action has been taken by the Government against the persons who found guilty in the said report; if so, the details thereof; if not, the reasons therefor?

Sh. Anil Vij, Home Minister

No Sir.

a) Government has not constituted S.I.T to conduct inquiry of liquor smuggling in Kharkhoda during the lock down in the corona period.

The Government has taken the following steps in this regard:

1. Constitution of Special Enquiry Team

In fact, vide order No. 6/2/2020-2HC dated 11.05.2020 Government constituted Special Enquiry Team (S.E.T) under the Chairmanship of Sh. T.C. Gupta, IAS, the then Additional Chief Secretary to Government Haryana, to enquire into the matter of theft of liquor from the recovered stock stored in the temporary warehouse at Kharkhoda-Matindoo Road, Sonipat, Haryana.

On 30.07.2020, the Special Enquiry Team (SET) submitted its report to the Government with the recommendations for taking appropriate action against the individuals officers/officials for the lapses mentioned in the report and also suggested/recommended measures for systematic improvements in functioning of Excise Department. Based on this report, necessary actions have been taken/initiated as elaborated in the following paragraphs. Further it was also decided by the Government that the whole matter be got probed by the State Vigilance Bureau.

2. Committee/Special Investigation Team constituted under Additional Director Generals of Police

One committee with Smt. Kala Ramachandran, IPS, ADGP as Chairperson and another SIT with Shri Shrikant Jadhav, IPS, ADGP, as Chairperson were constituted in this regard. Action has been taken against 27 Police Personnel in 14 Cases.

3. Action taken by Excise and Taxation Department.

The department has issued charge-sheet on 17.12.2020 to the Excise Inspector against whom FIRs have been filed in district Sonipat in this matter. Also, the department has issued charge-sheets to 07 AETOs under rule 7 of the Haryana Civil Services (Punishment and Appeal) Rules, 2016 who had approved permits during the period from 27.03.2020 to 31.03.2020 when the liquor vends were ordered to be closed due to COVID-19 pandemic lockdown. Further, charge-sheet under rule 8 of the Haryana Civil Services (Punishment and Appeal) Rules, 2016 has been issued to 01 AETO in this matter. Furthermore, charge-sheet under rule 7 of the Haryana Civil Services (Punishment and Appeal) Rules, 2016 have been issued to 15 Excise Inspectors who had approved permit & passes during the period from 27.03.2020 to 31.03.2020 when the liquor vends were ordered to be closed due to COVID-19 pandemic lockdown.

4. Inquiry by the State Anti Corruption Bureau

As intimated by DG, Anti Corruption Bureau an enquiry No.4 dated 01.09.2020/ Panchkula has been registered by State Vigilance Bureau (Now Anti Corruption Bureau). Statements of 214 liquor contractors, 111 officers/officials of Excise & Taxation Department, 869 Gazetted/Non-Gazetted officers/officials of police department and 46 persons related to distilleries, Breweries and bottling plants have been recorded during this enquiry so far. The ACB is continuing its investigations. Appropriate action will be taken accordingly.

Further, a One Member Committee of Chief Secretary to Govt. Haryana has been constituted on 18.05.2022 to, inter alia, identify correctional measures required to be taken.

विषयः- अतारांकित प्रश्न संख्या-113 - शराब घोटाले की जांच के सम्बन्ध में श्री अभय सिंह चौटाला, विधायक, ऐलनाबाद द्वारा पूछे गए निम्नलिखित का उत्तर।

- क. क्या यह सच है कि वर्ष 2020 में हुए शराब घोटाले की जांच के लिए सरकार द्वारा विशेष जांच दल का गठन किया गया है, यदि हां, तो उक्त रिपोर्ट का ब्यौरा क्या है, और
- ख. क्या उक्त रिपोर्ट में दोषी पाए गए व्यक्तियों के विरुद्ध सरकार द्वारा कोई कार्रवाही की गई है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण है?

अनिल विज, गृह मंत्री

नहीं श्रीमान् जी

क) कोरोना काल में लाक डाउन के दौरान खरखौदा में शराब तस्करी की जांच के लिए सरकार ने एस.आई.टी. का गठन नहीं किया है।

सरकार द्वारा इस मामले में निम्नलिखित कदम उठाए गए है।

1. विशेष जांच दल का गठन ।

इस मामले में अवगत करवाया जाता है कि आदेश संख्या 6/2/2020-2एच.सी. दिनांक 11.05.2020 के तहत, गृह विभाग, हरियाणा ने खरखौदा-मटिंड् रोड, सोनीपत, हरियाणा में अस्थायी गोदाम में बरामद शराब के स्टॉक से चोरी के मामले की जांच करने के लिए श्री टी.सी. गुप्ता, आईएएस, तत्कालीन अतिरिक्त मुख्य सचिव, हरियाणा सरकार की अध्यक्षता में एक विशेष जांच दल (एस.ई.टी.) का गठन किया।

दिनांक 30.07.2020 को, विशेष जांच दल (एस.ई.टी.) ने अपनी रिपोर्ट सरकार को सौंपी जिसमें रिपोर्ट में उल्लिखित चूकों के लिए व्यक्तिगत अधिकारियों/कर्मचारियों के खिलाफ उचित कार्रवाई करने की सिफारिशें और आबकारी विभाग के कामकाज में व्यवस्थित सुधार के लिए सुझाव/अनुशंसित उपाय भी शामिल हैं। उक्त रिपोर्ट के आधार पर आवश्यक कार्यवाही/शुरू की गई, जिनका वर्णन नीचे वर्णित किया गया है। इसके अतिरिक्त सरकार द्वारा यह भी निर्णय लिया गया कि पूरे मामले की जांच राज्य सतर्कता ब्यूरो द्वारा की जाए।

2. अतिरिक्त पुलिस महानिदेशक की अध्यक्षता में कमेटी व विशेष जांच दल का गठन ।

इस मामले में श्रीमित कलारामचंद्रन, आईपीएस अतिरिक्त पुलिस महानिदेशक की अध्यक्षता में एक कमेटी तथा श्री श्रीकांत जाधव, आईपीएस अतिरिक्त पुलिस महानिदेशक की अध्यक्षता में एक विशेष जांच दल का गठन किया गया । 14 मामलों में 27 पुलिस कर्मचारियों के विरुद्ध कार्यवाही की गई है।

3. आबकारी एवं कराधान विभाग द्वारा की गई कार्रवाई।

दिनांक 17.12.2020 को उस निरीक्षक को आरोप पत्र जारी किया गया है जिसके खिलाफ इस मामले में जिला सोनीपत में प्राथमिकी दर्ज की गई है। इसके अलावा विभाग ने हरियाणा सिविल सेवा (सजा और अपील) नियम, 2016 के नियम 7 के तहत 07 एईटीओं को चार्जशीट भी जारी की है, जिन्होंने 27.03.2020 से 31.03.2020 की अविध के दौरान परिमट स्वीकृत किए थे, जबिक शराब की दुकानों को कोविड-19 महामारी लॉकडाउन के कारण बंद करने के लिए आदेश दिए गए थे। इसके अलावा, इस मामले में हरियाणा सिविल सेवा (सजा एवं अपील) नियम, 2016 के नियम 8 के तहत 01 एईटीओं को आरोप पत्र जारी किया गया है। इसके अलावा, हरियाणा सिविल सेवा (सजा और अपील) नियम, 2016 के नियम 7 के तहत उन 15 आबकारी निरीक्षकों को आरोप पत्र जारी किए गए हैं, जिन्होंने 27.03.2020 से 31.03.2020 की अविध के दौरान परिमट स्वीकृत किए थे, जबिक शराब की दुकानों को कोविड-19 महामारी लॉकडाउन के कारण बंद करने के लिए आदेश दिए गए थे।

4. राज्य भ्रष्टाचार निरोधक ब्यूरो द्वारा जांच ।

जैसा कि महानिदेशक, भ्रष्टाचार निरोधक ब्यूरो द्वारा सूचित किया गया है, एक जांच संख्या 4 दिनांक 01.09.2020/पंचकुला को राज्य सतर्कता ब्यूरो (अब भ्रष्टाचार निरोधक ब्यूरो) द्वारा दर्ज किया गया है। इस पूछताछ के दौरान अब तक 214 शराब ठेकेदारों, आबकारी और कराधान विभाग के 111 अधिकारियों / कर्मचारियों, पुलिस विभाग के 869 राजपत्रित/अराजपत्रित अधिकारियों/कर्मचारियों तथा डिस्टिलरी, ब्रुअरीज और बॉटलिंग प्लांट से सम्बन्धित 46 व्यक्तियों के ब्यान दर्ज किये जा चुके है। भ्रष्टाचार निरोधक ब्यूरो अपनी जांच जारी रखे हुए है। तदानुसार उचित कार्रवाई की जाएगी।

इसके अलावा, हरियाणा सरकार के मुख्य सचिव की एक सदस्यीय समिति का गठन 18.05.2022 को अन्य सुझावों के साथ-साथ किए जाने वाले सुधारात्मक उपायों की पहचान करने के लिए किया गया है।
